

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-1140(ND)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner

Vs

Gwalior Bypass Project Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 10.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the EARCL : Mr. Sudhir Makkar, Sr. Adv., Mr. Aditya Vashisth,
Ms. Somya Gupta, Advs.
For the CoC : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Advs.
For the RP : Mr. Abhinav Vasisht, Sr. Adv., Mr. Manmeet Singh,
Mr. A.R. Frey, Ms. Priya Singh, Mr. Manav Sharma,
Advs.
Mr. Sanjay Bhatt, Mr. Apoorva, Advs. in IA-
2362/2020

ORDER

IA-2893/2024

1. Today, when the matter was taken up, Ld. Sr. Counsel Mr. Sunil Fernandes appeared on behalf of the Applicant. Relying upon IA-2893/2024 and in the light of the order passed by the Hon'ble NCLAT on 08.03.2021 in "***Edelweiss Asset Reconstruction Company Limited Vs Gwalior Bypass Projects Limited***" bearing **Company Appeal (AT) (Ins) No. 1186 of 2019** annexed as Annexure-1, it was pleaded that the Ex-Directors have given a suggestion for amicable resolution subject to the parties coming to a consensus.

2. Ld. Sr. Counsel Mr. Sudhir Makkar appearing for the EARCL stated that the same will be examined by all the stakeholders and the Ld. Counsel Mr. Abhirup Dasgupta appearing for the CoC also stated that this will be considered by the CoC and be placed before this bench within two weeks.

3. Further, it is stated by Ld. Sr. Counsel Mr. Sunil Fernandes that if there is any adverse comment in the application, apparent or implied, the same is withdrawn and the applicant holds the RP and the Counsel in highest esteem.

4. If the parties are not able to resolve the issue, the pending applications will be proceeded on the next date of hearing.

5. Reply has been filed by the RP and the same is taken on record.

6. At request and with consent of the parties, list the matter along with the other pending applications for a physical hearing on **07.08.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

10.07.2024
Vinod Arora